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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
DELHI.

CCP 16/86 in  
Regn. No. CA 34/85

Capt. Lachhman Singh Versus Union of India.

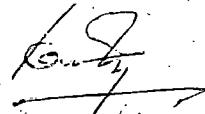
17.11.1986.

Applicant present in person.

It is not denied that pursuant to the orders of this Tribunal dated 28.2.1986 quashing the orders impugned therein and directing the respondents to give effect to the nomination of the applicant as Section Officer in the Ministry of Commerce with effect from the date he was nominated and also to give him all consequential benefits of seniority and emoluments have been implemented and he has secured the benefit of that judgment. When this much is admitted, there is no ground for moving any petition for contempt. If the applicant is aggrieved by any action taken by the respondents, and merely because that action happens to be subsequent to the orders of this Tribunal dated 28.2.1986, a petition for contempt does not lie. In any case if he is aggrieved by any such action, the remedy is not by way of application to take proceedings in contempt. The petition is, therefore dismissed.



(Kaushal Kumar)  
Member  
17.11.1986.



(K. Madhava Reddy)  
Chairman  
17.11.1986.